

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1064
ANSWERED ON 8TH FEBRUARY, 2018

CRF

1064. SHRI PRAKASH B. HUKKERI:
SHRI ABHISHEK SINGH:
SHRI HARI MANJHI:
SHRI HARISHCHANDRA CHAVAN:
SHRIMATI POONAM MAHAJAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the salient features of the Central Road Fund Scheme;
- (b) the details of the percentage of funds provided to the States under CRF, at present, along with the criteria fixed for this and the details of the share of Centre and State;
- (c) the details of the proposals received from State Governments including Karnataka during the last three years and the current year under CRF along with the funds sanctioned for this during the above said period, State-wise;
- (d) whether any pendency of CRF for the proposals received from State Governments including the Karnataka Government or for any constituency of the Karnataka State during the above-said period; and
- (e) if so, the details thereof along with the reasons therefor and the time by which it is likely to be released?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) and (b) Central Road Fund is cess levied on High Speed Diesel (HSD) Oil and Petrol as per the provisions of the Central Road Fund (CRF) Act, 2000 amended by the Finance Act from time to time.

The distribution of the CRF for development of Rural Roads, development and maintenance of National Highways (NHs), Railways, development and maintenance of State Roads and for development and maintenance of road in border areas are governed by the CRF Act, 2000 amended by the Finance Act from time to time. CRF is non-lapsable fund.

The present distribution of CRF collected on HSD Oil and Petrol is at **Annexure-I**.

The Ministry allocates funds for the States/ Union Territories (UTs) for development of State Roads (non Rural Roads) and Roads of Economic Importance and Inter State Connectivity (EI&ISC) as per the provisions of the CRF Act, 2000 amended by the Finance Act from time to time.

The funds for development of State roads under CRF scheme are allocated to the States/UTs on the basis of 30 percent weightage to fuel consumption and 70 percent weightage to the geographical area.

The unspent balance under CRF and EI&ISC schemes are non-lapsable at the end of the financial year.

(c) For works taken up under CRF scheme, one third of annual allocation of the State/ UT is released for utilization against sanctioned works and this amount is maintained as a reserve by replenishing the expenditure from subsequent releases; subsequent releases of funds are made to the States/ UTs based on submission of Utilization Certificates (UCs) of previous releases subject to the condition that the total amount released for any State/ UT during the year does not exceed the total allocation for that year in respect of that State/ UT and the amount of unspent balance of previous years'.

The funds for State Roads under EI & ISC Schemes are allocated keeping in view the committed liabilities, progress of works, inter-se priority, etc.

For EI & ISC works, the direct payment procedure applicable for National Highway (NH) works is followed; the funds are released directly to the contractors by the Ministry's Regional Offices (ROs)/ Engineering Liaisons Offices (ELOs)/ Regional Pay and Accounts Offices (RPAOs) based on the bills received/ processed.

The State/ UT-wise details of the CRF accrual and release and allocation and release/ expenditure under EI&ISC schemes including those for the State of Karnataka during the last three years and current year are at **Annexure-II**.

(d) and (e) The proposals submitted by the States / UTs, including those for the State of Karnataka, under CRF and EI&ISC schemes are approved in accordance with Central Road Fund (State Road) Rules, subject to overall availability of funds and inter-se priority of works. The proposals not considered for sanction during a financial year are treated as unapproved and not considered as pending.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) AND (b) OF LOK SABHA UNSTARRED QUESTION NO. 1064 ANSWERED ON 08.02.2018 ASKED BY SHRI PRAKASH B. HUKKERI AND OTHERS REGARDING CRF

The present distribution of CRF

Sr. No.	Description of Infrastructure	Percentage Distribution
1.	Development of Rural Roads	33.5
2.	Development and maintenance of NHs	41.5
3.	Railways	14.0
4.	Development and maintenance of State Roads	10.0
5.	Development and maintenance of road in border areas	1.0

ANNEXURE-II**ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 1064 ANSWERED ON 08.02.2018 ASKED BY SHRI PRAKASH B. HUKKERI AND OTHERS REGARDING CRF**

The State/UT-wise details of the CRF accrual and release during the last three years and current year

(Amount in Rs. crore)

Sr. No.	States/UTs	2014-15		2015-16		2016-17		2017-18	
		Accrual	Release*	Accrual	Release*	Accrual	Release*	Accrual	Release* [@]
1.	Andhra Pradesh	225.15	#73.12	137.51	178.13	348.72	347.17	343.46	257.82
2.	Arunachal Pradesh	48.36	55.00	53.21	20.53	131.11	56.69	132.92	46.76
3.	Assam	52.59	42.44	58.44	46.34	144.08	94.03	146.27	0.00
4.	Bihar	73.73	83.36	81.70	80.88	200.46	169.70	206.33	25.20
5.	Chhattisgarh	89.32	0.00	99.73	84.13	247.30	97.12	250.89	0.00
6.	Goa	6.34	2.41	6.69	7.52	17.08	30.06	16.66	16.49
7.	Gujarat	162.26	110.42	178.81	61.05	445.09	132.08	448.08	74.57
8.	Haryana	73.73	73.73	80.25	79.45	194.74	167.34	195.49	94.87
9.	Himachal Pradesh	37.26	0.00	41.00	95.14	100.91	55.41	102.94	52.89
10.	Jammu & Kashmir	131.87	43.96	145.38	44.42	357.32	81.90	360.95	116.92
11.	Jharkhand	59.46	17.74	66.29	9.10	164.63	110.55	166.31	71.63
12.	Karnataka	160.14	170.51	179.98	164.46	450.95	489.63	464.18	430.00
13.	Kerala	53.65	54.60	60.48	59.88	150.37	158.49	143.77	132.69
14.	Madhya Pradesh	207.18	180.99	229.11	211.98	566.39	128.80	570.71	465.98
15.	Maharashtra	269.28	100.00	292.50	432.85	717.66	709.79	716.50	647.96
16.	Manipur	13.74	13.35	15.12	7.18	37.48	15.60	37.11	0.00
17.	Meghalaya	16.12	5.14	17.74	5.51	42.57	15.29	42.38	13.72
18.	Mizoram	12.68	4.23	13.96	4.70	34.18	15.84	34.41	7.98
19.	Nagaland	10.04	5.95	11.05	0.11	27.42	16.58	27.78	0.00
20.	Odisha	108.08	123.42	120.37	125.98	295.71	168.76	303.82	83.06
21.	Punjab	62.89	27.58	68.62	48.22	167.04	71.30	170.00	55.24
22.	Rajasthan	241.54	286.44	268.08	72.72	663.06	815.83	670.66	351.71
23.	Sikkim	4.76	1.55	5.23	0.00	12.63	9.39	12.63	4.17
24.	Tamil Nadu	153.01	155.09	161.95	160.33	392.02	355.12	392.02	133.06
25.	Telangana	#	#81.84	109.32	108.23	258.81	280.73	270.38	218.06
26.	Tripura	7.14	6.31	7.85	0.08	19.09	15.05	19.04	0.00
27.	Uttar Pradesh	209.56	234.26	229.99	227.69	569.23	219.71	593.06	587.07
28.	Uttarakhand	38.32	25.51	41.87	0.42	103.68	13.67	104.37	86.20
29.	West Bengal	78.49	85.80	85.77	55.48	210.97	184.01	218.88	145.01
30.	A&N Island	0.00	0.00	7.00	0.00	16.89	5.04	18.17	10.33
31.	Chandigarh	2.11	0.00	2.66	0.70	5.81	0.81	5.10	0.00
32.	Dadra & Nagar Haveli	0.00	0.00	1.34	0.00	3.87	0.00	4.10	0.00
33.	Daman & Diu	0.00	0.00	1.00	0.00	2.70	0.00	2.51	0.00
34.	Delhi	22.20	14.59	25.00	0.00	64.12	5.54	42.42	0.00
35.	Lakshadweep	0.00	0.00	0.00	0.00	0.23	0.00	0.00	0.00
36.	Puducherry	15.44	15.44	5.00	4.90	10.68	32.80	33.36	9.01

*Funds to some states have been released more than accrual of a state from the unspent balance of previous years of that States.

#-Against Andhra Pradesh accrual Rs.225.15 crore, Rs.73.12 crore released for the State Andhra Pradesh and Rs.81.84 crore released for the Telangana.

@- Upto December, 2017

The State/ UT-wise details of allocation and release/ expenditure under EI&ISC schemes during the last three years and current year

(Amount in Rs. crore)

Sr. No.	States / UTs / Agency	2014-15		2015-16		2016-17		2017-18	
		A	R / E	A	E	A	E	A	E [@]
1.	Andhra Pradesh	250.00	0.00	355.35	0.00	25.00	21.94	14.00	5.10
2.	Arunachal Pradesh		9.26		22.43	8.00	6.36	26.00	1.05
3.	Assam		0.93		6.30	19.50	18.79	11.00	9.16
4.	Bihar		0.00		6.41	9.62	8.62	0.00	0.00
5.	Chhattisgarh		0.00		0.00	0.00	0.00	0.00	0.00
6.	Goa		0.00		7.89	4.00	0.93	37.00	14.29
7.	Gujarat		15.16		6.13	2.00	2.00	8.00	4.54
8.	Haryana		0.00		1.65	0.00	0.00	0.00	0.00
9.	Himachal Pradesh		0.00		0.00	17.00	14.58	20.00	12.01
10.	Jammu & Kashmir		12.00		0.00	17.00	11.27	55.00	32.29
11.	Jharkhand		11.40		0.00	28.00	26.37	19.70	15.79
12.	Karnataka		0.00		34.75	36.00	33.93	15.00	10.50
13.	Kerala		20.56		0.00	0.66	0.66	0.00	0.00
14.	Madhya Pradesh		0.00		0.00	0.00	0.00	0.00	0.00
15.	Maharashtra		0.00		9.38	50.00	41.45	10.00	4.75
16.	Manipur		0.00		12.72	26.00	24.34	23.00	8.00
17.	Meghalaya		0.00		13.67	0.00	0.00	8.00	0.00
18.	Mizoram		0.00		0.00	0.00	0.00	0.00	0.00
19.	Nagaland		8.00		33.74	32.00	17.66	69.00	34.30
20.	Odisha		0.00		18.06	48.00	45.93	45.00	27.28
21.	Punjab		0.00		12.71	2.00	0.61	20.00	6.28
22.	Rajasthan		0.00		8.21	7.00	6.64	24.00	16.65
23.	Sikkim		0.00		0.00	0.00	0.00	10.00	2.91
24.	Tamil Nadu		3.79		0.30	52.12	51.13	90.00	55.09
25.	Telangana		0.00		2.17	7.00	6.35	11.50	2.51
26.	Tripura		0.00		0.00	0.00	0.00	0.00	0.00
27.	Uttar Pradesh		12.00		68.77	5.00	1.04	115.00	72.61
28.	Uttarakhand		0.00		0.00	0.00	0.00	0.00	0.00
29.	West Bengal		0.00		0.00	19.00	15.71	30.00	20.65
	UTs								
30.	A&N Island	1.00	0.00		0.00	0.00	0.00	0.00	0.00
31.	Chandigarh		0.00	0.00	0.00	0.00	0.00	0.00	0.00
32.	Dadra & Nagar Haveli		0.00	0.00	0.00	0.00	0.00	0.00	0.00
33.	Daman & Diu		0.00	0.00	0.00	0.00	0.00	0.00	0.00
34.	Delhi		0.00	0.00	0.00	0.00	0.00	0.00	0.00
35.	Lakshadweep		0.00	0.00	0.00	0.00	0.00	0.00	0.00
36.	Puducherry		0.00	1.79	0.10	0.04	0.00	0.00	0.00
37.	National Highways Authority of India (NHAI)*	0.00	0.00	0.00	0.00	390.00	390.00	0.00	0.00

A- Allocation, R / E - Release/ Expenditure, E- Expenditure

*-State/ UT-wise allocations are not made.

@ - Upto December, 2017
